

**Discoveries and Invention for peaceful uses of Atomic Energy**

1429. SHRI NIRMAL CHAND JAIN: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) since our declaration of "Atom for peace" how many new discoveries and/or inventions have been made by the Indian Scientists harnessing the Atomic Energy for peaceful purposes;

(b) the details thereof;

(c) how many scientists have been given "impetus prizes" for their discoveries or inventions regarding the above; and

(d) if no such prizes have been given, whether Government have some scheme under consideration under which such prizes for giving impetus can be introduced?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b): The main thrust of our atomic energy programme relates to development of know-how in the field of power generation and use of isotopes in industry, medicine and agriculture. This includes development of high purity natural Uranium fuel, reactor-grade structural materials like Zirconium, Beryllium, fuel fabrication technology, development of a process for the production of heavy water, methods of treatment and handling of radioactive waste etc. In addition, lasers have been developed for various applications for use in the field of medicine, detection of nuclear explosion, blood plasma unit, computer controlled diffractometer for study of complex biological molecules, etc. Details in this regard are available in published documents including the Annual Reports of the Department of Atomic Energy.

(c) and (d): No such scheme is being administered by the Department of Atomic Energy.

**Enquiry into Aligarh Communal Riots by Minorities Commission**

1430. SHRI RAMACHANDRAN KADANNAPPALLI:

SHRI P. M. SAYEED:

SHRI UGRASEN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Minorities Commission decided to make its own enquiries into the Aligarh Communal riots, and

(b) if so, whether they have submitted their report to Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b): The Minorities Commission visited Aligarh from the 15th to the 17th November, 1978. The Government has not so far received the report of the Commission.

**Centralisation of recruitment to various Government Jobs**

1431. SHRI MAHI LAL:

SHRI R. L. KUREEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Staff Selection Commission and Union Public Service Commission conduct competitive examinations for recruitment to the posts of clerks, stenographers and assistants etc. every year to fill up the vacancies in the Government Offices throughout the country;

(b) if so, the justification on the part of Public Sector Undertakings of various Ministries, Local Self Governments and Nationalised Banks to conduct separate examinations for recruitment to the above categories of posts through their own agencies when the centralised Government recruitment agencies are there; and

(c) whether Government would take adequate steps to centralise the recruitment for all Government/

**Semi Government/Public Sector Undertakings and Nationalised Banks instead of having separate recruitment agencies?**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) and (c). (i) In the case of Public Enterprises, registered as limited companies under the Indian Companies Act or established as statutory corporations under Acts of Parliament they are legal entities and enjoy autonomy within the limitations imposed by their Articles of Association/Statutes and the policy directions issued by Government. Powers to make recruitment, impart training and give promotions in respect of the bulk of managerial posts in the Public Enterprises have been delegated to the companies themselves.

The Government has, however, retained the prerogative of appointment of the Chairman, both part-time and full time, and the Members of the Board of Directors. Further, in order to evolve a sound managerial personnel policy for the public sector enterprises and in particular to advise Government on appointments within its prerogative and also to advise the enterprises on management development within the companies, Government has constituted a Public Enterprises Selection Board. Thus in other words, in matters of recruitment, training etc. the public enterprises are autonomous and have power to frame their own recruitment rules, promotion and conduct rules, etc. within certain limitations.

Moreover, the public enterprises which are located in different regions have, among other things, to promote regional development besides providing opportunities of employment to the local people. Any attempt to centralise the recruitment, impinges upon the autonomy of the public enterprises and would also be resented by the Governments of the States where the particular projects are located as their

residents look for employment opportunities in these projects.

(ii) While some recruitment work can, and has been, taken up on behalf of bodies like the Delhi Municipal Corporation located in Delhi, it would not be feasible to undertake centralised recruitment for Local Self Government which are situated throughout the country, as it will be impinging on their autonomy and causing delay in recruitment.

(iii) As for Nationalised Banks, recruitment of staff has always remained with the Banks. Recently, the Nationalised Banks have decided to come together and set up seven Banking Service Recruitment Boards to service, independently, their recruitment requirements throughout the country. The said Boards will recruit officers for the participating banks on all India basis and clerical staff for all the Nationalised Banks in the region concerned on Regional offices.

#### Action on Kothari Committee Report

1432. SHRI DHARM VIR VASISHT:

SHRI K. MALLANNA;

SHRI A. BALA PAJANOR;

SHRI SUKHDEO PRASAD VERMA;

SHRI P. M. SAYEED:

Will the Minister of HOME AFFAIRS be pleased to state the nature of consequential and follow up action taken by Government after accepting the Kothari Committee Report on IAS Examination reform proposals together with rules, if any, framed by the Government.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): The decisions taken by the Government on the recommendations of the Kothari Committee's report have been conveyed to the Union Public Service Commission for implementation. All the administrative Ministries/Departments